

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2514**

**TO BE ANSWERED ON 01.08.2016**

**BAN ON TRADE UNIONS IN BEML**

**2514. SHRI M.B. RAJESH: ADV. JOICE GEORGE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has banned any employee unions affiliated to Central Trade Union in any of Bharat Earth Mover Limited (BEML) unit in the country;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether the Government has made any condition regarding selection of office bearers of employees union in BEML which is contrary to Provisions of Trade Union Act;**
- (d) if so, the details thereof and the reasons therefor; and**
- (e) the details of criteria/condition, if any being followed for recognition of employees Unions in BEML?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) & (b): No, Madam.**

**(c) & (d): No, Madam.**

**(e): There is no criteria/condition for recognition of employee's union specifically for BEML. The Central Industrial Relations Machinery conducts Secret Ballot Election under the provision of Code of Discipline in any industrial establishment under central sphere after obtaining consent of the Management and all the unions. The majority union, after the result of Secret Ballot Election, is conferred recognition.**

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